

- (c) the number of cases in which
 (1) permission was granted; and
 (2) permission not granted; and

(d) the reasons thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b) Yes, Sir. Air Hostesses in the service of Air India and Indian Airlines are allowed to marry on completion of 4 years of service with effect from 16-1-1979. Since then following number of air hostesses sought permission to marry:—

Air-India • —41

Indian Airlines—25.

(c) and (d) All the air hostesses except one of Air India were granted permission to marry. The reason for not granting permission to one air hostess of Air India was that she had not completed the requisite 4 years of service.

Non-availability of Standard Cloth and its Varieties at Entice Showrooms

5601. **SHRI N. DENNIS:** Will the Minister of COMMERCE be pleased to state:

(a) whether complaints have been received by the Office of the Textile Corporation of India in Madras from the Bureau for Parliamentary Work, Madras about the non-availability of standard cloth and its varieties at Entice Showrooms during 1979;

(b) if so, the details of the action taken thereon; and

(c) the steps taken to supply to consumers these controlled varieties of cloth?

THE MINISTER OF COMMERCE & STEEL AND MINES (SHRI PRANAB MUKHERJEE) (a) Yes, Sir.

(b) and (c) The distribution of controlled cloth for sale is handled

by the National Consumers Cooperative Federation on the basis of the quota allocated by the office of the Textile Commissioner, Bombay, for various States. The Marketing Division of the National Textile Corporation Ltd. Marketing Division of the National Textile Corporation Ltd. gets a normal percentage of quota of the controlled cloth (i.e 5 per cent to 7 per cent) produced by the textile units under N.T.C. for sale through its retail outlets. The decision to modify the quota of controlled cloth rests with the State Government. Lesser quantum of distribution through NTC outlets does not in any way affect the total quantity of controlled cloth available for distribution in the concerned State.

Loan given by Central Bank of India to weaker sections in Samastipur

5602. **SHRI RAM SINGH SHAKYA:** Will the Minister of FINANCE be pleased to state:

(a) whether the Central Bank of India is a lead bank of Samastipur District (Bihar);

(b) the number of persons belonging to weaker sections given loan in Samastipur District by the said bank during the year 1979-80 under D.A.I. for the purchase of milch-cattle under Integrated Area Development Scheme (Branch-wise); and

(c) if no loan has been given, the reasons and whether Government have made any inquiry into the matter with a view to fixing responsibility?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) & (c) The information is being collected and will be laid on the Table of the House.